

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1218

ANSWERED ON:01.12.2014

BENEFICIARIES UNDER RSBY

Joshi Shri Chandra Prakash; Kateel Shri Nalin Kumar; Kodikunnil Shri Suresh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of beneficiaries who have already been covered under the Rashtriya Swasthya Bima Yojana (RSBY), State/UT-wise;
- (b) whether the Government has any proposal to extend the said scheme to certain category of unorganized workers in the country and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is considering to enhance treatment amount under RSBY and if so, the details thereof;
- (d) whether the Government is aware of the irregularities in some hospitals and their alleged involvement in fraudulent claims under the Health Insurance Scheme and also some people taking undue advantage while genuine beneficiaries are deprived of the benefits and if so, the details thereof alongwith the action taken by the Government in this regard; and
- (e) whether there is also delay in the reimbursement of bills under the said scheme and if so, the reaction of the Government thereto?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): State/UT-wise number of beneficiaries covered under the Rashtriya Swasthya Bima Yojana (RSBY) is given at Annexure-I.
- (b): During the course of implementation, apart from BPL families, RSBY coverage has been extended to various other categories of unorganised workers viz. Building & Other Construction Workers, licensed Railway porters, Street Vendors, MGNREGA workers (who have worked for more than fifteen days during preceding financial year), Beedi workers, Domestic workers, Sanitation Workers, Mine Workers, Rickshaw pullers, Rag pickers and Auto/Taxi drivers.
- (c): No, Madam.
- (d): Taking note of reports of malpractices/irregularities regarding hysterectomy operations performed by some private Hospitals in the States of Chhattisgarh and Bihar on the Rashtriya Swasthya Bima Yojana (RSBY) a High Level Team from the Ministry of Labour investigated the matter in August 2012. As a preventive measure for RSBY cases, Ministry of Labour & Employment issued an advisory to the State/UTs that for all hysterectomy operations under RSBY to be performed by the Hospitals on women less than 40 years of age, prior approval (Authorization letter) of the Insurance Company has to be taken.

Based on investigation of the complaints received regarding malpractices or irregularities 407 hospitals have been de-empanelled from RSBY. State-wise details are as under:

S. No.	Name of State	No. of Hospitals
1	Bihar	27
2	Chhattisgarh	14
3	Gujarat	9
4	Haryana	74
5	Jharkhand	11
6	Kerala	43
7	Odisha	1
8	Punjab	29
9	Uttar Pradesh	156
10	West Bengal	12
11	Maharashtra	31
	Total	407

- (e): RSBY is a centrally sponsored scheme implementation of which is done by State/UT Government which in turn select insurance companies through open tendering process for the purpose of enrolment of beneficiaries, empanelment of hospitals etc. The payments of bills of Hospitals towards treatment of RSBY beneficiaries is processed and done by the respective Insurance Companies. In case of any grievance in this regard the matter may be taken up by the Hospitals in the Grievance Redressal committee for redressal of their grievances.

Also, in April, 2014, the three tier Grievance Redressal Mechanism has been reconstituted to make it more effective.